Annexure 3
Secured Financial creditors (other than financial creditors belonging to any class of creditors)

Amt in INR

Sr. No	. Name of Creditor	Details of Claim received		Summary of Claims received				Amount of	Amount of	Amount of	Amount of	
		Date of receipt	Amount claimed	Amout of Claim admitted	Nature of Claim	Whether related party?	% Voting share in CoC	Amount of Contingent Claims	any mutual dues that may be set off	claims not admitted	claims under verification	Remarks, if any
1	CFM Asset Reconstruction Private Limited	27-01-2025**	10,79,00,26,785	8,57,24,52,213	Financial Creditor	No	53.15%	-	-	2,21,75,74,572	-	
2	JM Financial Asset Reconstruction Company Limited	02-12-2024***	7,56,39,80,200	7,55,58,56,109	Financial Creditor	No	46.85%	-	-	81,24,091	-	
	Total		18,35,40,06,985	16,12,83,08,322			100.00%			2,22,56,98,663	0	

Please note that the list of creditors as stated above is subject to updation as part of the ongoing verification process of claims by the IRP/RP, and clarifications, information and documents sought and received periodically from the creditors for substantiation or updation of the claims. The amount admitted may undergo a modification at a subsequent stage, should new evidence, information or documents be brought to the notice of the IRP/RP and if such evidence, had it surfaced prior to such admission would have warranted a different treatment.

- 1. The list of creditors, as presented, is subject to modification based on the ongoing claim verification process. The Resolution Professional (RP)/Interim Resolution Professional (IRP) continues to receive clarifications, documents, and information from creditors, which may lead to revision in the status or quantum of claims.
- 2. The IRP/RP has filed application for non coorperation by the suspended board of directors under Section19(2) of Code as the RP faces significant challenge in verifying claims due to the persistent non-cooperation of the suspended Board of Directors of the Corporate Debtor. This has resulted in limited access to crucial records, including but not limited to the books of accounts, statutory financial data, asset registers, and physical premises of the Corporate Debtor, which are essential for accurate claim validation and valuation of the Corporate Debtor.
- 3. In light of the limited access to official records, certain claims have been admitted based solely on the documents and evidence submitted by the respective claimants. The RP expressly reserves the right to revise the status or amount of such claims in the event that further information is made available, particularly from the suspended Board or through independent verification.
- 4. Any additional documentation or clarification received in the future, especially from the suspended Board of Directors or other credible sources, may lead to a modification in the claims already admitted, as per the provisions of the Insolvency and Bankruptcy Code, 2016 ("IBC") and the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 ("CIRP Regulations").
- 5. Claims received after the issuance of the request for resolution plans under Regulation 36B of the CIRP Regulations and/or beyond the period of ninety days from the Insolvency Commencement Date may be taken **Updated Form C from UBI was received on 27-01-2025 and that of Phoenix was received on 28-11-2024, though the Financial Assets were assigned by Union Bank of India and Phoenix ARC Private Limited to CFM Asset Reconstruction Private Limited on 29th March 2025 and 04th April 2025 respectively.
- ***Updated Form C from ACRE was received on 11-02-2025, though the Financial Assets were assigned by ACRE to JM Financial Asset Reconstruction Company Limited on 16th April 2025.